



Bill Summary

The Employees' State Insurance (Amendment) Bill, 2008

- The Employees' State Insurance (Amendment) Bill, 2008, was introduced in the Lok Sabha on October 21, 2008 to replace the Employees' State Insurance (Amendment) Ordinance, 2008. The Bill was referred to the Standing Committee on Labour (Chairperson: Shri Suravaram Sudhakar Reddy), which submitted its report on December 19, 2008.
- The Bill amends the Employees' State Insurance Act, 1948 to allow the central government to frame schemes for "other beneficiaries" and their families so that they can avail of medical facilities in any "underutilised" hospital established by the Employees' State Insurance Corporation on payment of "user charges".
- "Other beneficiaries" mean any person who is not covered by the 1948 Act. "Underutilised" means any hospital which is not fully utilized by persons insured under the 1948 Act. "User charges" means the charges that other beneficiaries are supposed to pay for medical facilities. It is to be notified by the Corporation in consultation with the central government.
- The scheme shall provide the time and manner in which medical facilities may be availed by other beneficiaries.

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